## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. (IB)-178(PB)/2017

IN THE MATTER OF:

M/s Mussadi Lal Kishan Lal

Vs

M/s Ram Dev Int. Ltd.

.... APPLICANT / PETITIONER

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Ms. Radhika Gupta, Advocate

For the RESPONDENT

## ORDER

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Learned counsel for the petitioner is present and represents that despite the efforts of the Operational Creditor to serve the copy of application at its registered office address is not being successful. In the circumstances, the petitioner is directed to file an application seeking for substituted service in relation to the company petition.

Post the matter on 19th September 2017.

Sd-

(DEEPA KRISHAN) MEMBER (TECHNICAL) Sd-

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)